

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1064
ANSWERED ON:09.03.2005
TWO CHILD NORM FOR PANCHAYAT POLLS
Yadav Shri Akhilesh

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government is aware that some States like Haryana, Rajasthan, Andhra Pradesh, Madhya Pradesh and Orissa have adopted the `two child` norm for Panchayat polls ;
- (b) whether it is a fact that 79th Constitution Bill introduced in the Rajya Sabha in 1992 on the subject is pending for consideration and passing ; and
- (c) if so, the reasons for not taking up this Bill for consideration and passing by the Parliament?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) & (b) Yes, Sir.

(c) The Constitution (79th Amendment Bill, 1992) has been pending in the Parliament due to lack of consensus among Political Parties in favour of the Bill.